SL NO. 18 Dt. 24 FEB 2026

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O.A. NO. 72 OF 2025/EZB

In the matter of:

Prakash Das

...Applicant

- Versus -

The State of West Bengal & Ors.

...Respondents

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

24 FEB 2026

I N D E X

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NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

OBJECTION ON BEHALF OF THE RESPONDENT NOS. 10, 18 AND 33 AGAINST THE REPORT OF THE DISTRICT MAGISTRATE & COLLECTOR, PASCHIM BARDHMAN

I, Swaleha Bano, wife of Abdul Raja, Gurugoti Das, aged about 29 years, by Faith- Islam, by occupation– Housewife, residing at Village and P.O.– Panagarh Bazar, P.S. Kanksa, District– Paschim Bardhaman, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent no. 33 of the above-referred Original Application and as such I am well acquainted with the facts and circumstances of the case.

2. That I have been duly authorized by the other answering Respondent to swear and affirm this Affidavit and I am competent enough to do so.

3. That a copy of the Report filed by the Respondent No. 4 has been duly served upon the Answering Respondents and the contents and purport of the same has been read over and explained to me.

24 FEB 2026

4. That save and except what are matters of record I do not admit any of the allegations made there in the said report and accordingly I deny and dispute the same. That I have been advised to deal with only those paragraphs of the said application which are material for the purpose of disposal of the same and the allegations which shall not be replied by me will not be treated as my admission and I put the deponent of the said application to the strict proof therefor.

5. That at the very outset I submit that the contents made in the said report are highly misconceived, concocted as well as distortion of true facts of the case which resulted a gross illegality and/or highhandedness and the same has detached from the track.

NOTARY SANKAR SARKAR NOTARY Regn. No.-54031 Expiry Date 8/05/30 GOVT OF INDIA

6. Before going into the discrepancies of the said report, the fact of the case is as follows:-

(a) That ~~you're~~ the answering Respondents are the absolute owners of the subject land bearing plot No. 523 under different L.R. Khatians of Mouza-Prayagpur, J.L. No.88 within the jurisdiction of Kanksa Police Station in the district of Paschim Bardhaman. That the nature and character of the subject land is "BASTU" in nature and the answering respondents are categorically state that till today the answering respondents are residing in the said land with their family members.

(b) That it may be mentioned here that at the time of expansion and/or renovation of the G.T. road adjacent to the subject land in the 1976-77, the government agency piled up some earth adjacent to the said pond at that point of time and due to storage of the said earth during the construction of the said road, some portion of said pond was filled up with the said earth and accordingly the nature and character of the said land was changed thereby making the subject land as both high land and low land.

(c) That considering the use and the said nature and character of the said land, the concerned Authority duly recorded the said land as Bastu in respect

24 FEB 2026

of some portion of the said land and the rest portion of the said land has been recorded as pond in the L.R. record of rights.

(d) That the said land originally belonged to one Magaram Dhibar, Ganesh Dhibar, Gopal Chandra Dhibar, Nepal Chandra Dhibar and Manoranjan Dhibar, all sons of Late Kalipada Dhibar and Smt. Kali Dasi, wife of Late Kalipada Dhibar who were in actual physical possession and occupation in respect of the said land and their names were duly recorded in the Record of rights and while they were in actual physical possession and occupation in respect of the sad land, during their respective turn by virtue of several Registered Deeds of Sale, the said land respectively transferred in the year 1977 and 1984 respectively in favour of respective answering Respondents and their vendors. That in the said Deeds it is clearly stated that that the subject land is homestead/Bastu in nature.

That the copies of the registered deeds and the translated copies are annexed herewith and marked with the letter "O/1".

NOTARY SANKAR SARKAR NOTARY Regd. No. [illegible] Expiry Date 8/05/30 GOVT OF INDIA

(e) That by virtue of the said Registered Deeds of Sale, the answering Respondents started to possess the said land in question and on the basis of the same the concerned Authority duly recorded their names in the Record of rights.

That the copies of the Record of rights and the translated copies are annexed herewith and marked with the letter "O/2".

(f) That while the answering Respondents have been in actual physical possession and occupation in respect of the said land by constructing their respective dwelling houses upon compliance with all formalities and residing thereon with their respective family members, all on a sudden, the answering Respondents received a copy of an Original Application being O.A. 72 of 2025 /EZB which was filed by one Prakash Das before the Learned National Green Tribunal, Eastern Zone Bench, Kolkata. That the said Original Application was filed against the alleged illegal filling up of water bodies in respect of the

24 FEB 2026

subject land in question though the said land has duly been recorded as Bastu.

(g) That subsequently, the Respondent No. 4 being the District Magistrate & Collector, Paschim Bardhman filed a report in form of affidavit in compliance of the order dated 25.04.2025 passed by the Learned Tribunal.

7. Statement made in paragraphs 1 and 2 of the said Affidavit in connection with the report are being matters on record so I do not want to comment on the same save and except what are matters on record.

8. That the statement made in paragraphs 3 and 4 of the said Affidavit in connection with the report are denied and disputed save and except what are matters on record. We say that a report has been submitted by Fact Finding Committee which was done by having a Site Visit. That at the time of visit of the site by the Fact Finding Committee, no notice was served upon the answering respondents in whose land the site visit was conducted which is itself a violation of the fundamental right of the answering respondents. That the Fact Finding Committee has submitted a report observing that the answering respondents are guilty of illegal filling up of water bodies and has directed the Block Land and Land Reforms Officer, Kanksa to issue notice upon the answering respondents under Section 4C(5) of the W.B.L.R. Act, 1955. That such findings are illegal and has been passed suo-moto without granting any opportunity of hearing to the answering respondents and without knowing the history of the subject land.

9. That with further reference to the paragraph stated above we further state that the nature and character of the subject land is "BASTU" being non-agricultural in nature and the answering respondents are categorically state that till today the answering respondents are residing in the said land with their family members. That it may be mentioned here that at the time of expansion and/or renovation of the G.T. road adjacent to the subject land in the early 1980, the government agency piled up some earth adjacent to the said pond at that point of time and due to storage of the said earth during the

construction of the said road, some portion of said pond was filled up with the said earth and accordingly the nature and character of some portion of the said land was changed thereby making the subject land as both high land and low land. That considering the use and the said nature and character of the said land, the concerned Authority duly recorded the said land as bastu in respect of some portion of the said land and the rest portion of the said land has been recorded as pond at the KB Stage and following the same, the L.R. record of right was duly attested. Therefore the question of illegal filling up of water bodies cannot arise at all.

10. That we further state that the subject land in question is adjacent to the P.W.D. Roads and the said roads was constructed by the P.W.D. Roads Department in the year 1976-77 and at the time of construction of the said Road, the concerned Govt. Department filled up the subject land in question. That such filling up was done long before the inception of the conversion law under the WBLR Act, 1955. That it is also pertinent to mention that the character of the subject land was changed by the authority concerned at the time of preparation of the L.R. record of rights. That the nature and character of the subject land was changed to "Bastu" at the time of preparation of P.W.D. Roads in the year 1976-77 and thereafter at the time of preparation of the L.R. Record of rights, the classification of the said land has been duly effected as Bastu before the conversion law came into force and as such the impugned proceedings initiated by the concerned Authority under section 4C(5) of the WBLR Act are dehors the provisions of law and as such the same are liable to be set aaside and on the basis of the same report is not at all acceptable.

11. That we further state that the notices under Section 4C(5) of the W.B.L.R. Act, 1955 are nothing but a colourable exercise of power and no proceeding has been initiated under the said Act without granting any opportunity of hearing to the answering respondents before serving the said impugned notices and also cannot be allowed to sustain in law as because the nature and character of the subject land was changed to "Bastu" at the time of

preparation of the L.R. Record of rights and there has been no changed in the nature and character of the subject land in question.

12. That being aggrieved by such notices served upon the answering respondents along with others, the answering respondents filed an Original Application before the Learned Land Tribunal being O.A. No. 2078 of 2025 (LRTT). That the answering respondents also filed a Supplementary Affidavit annexing copy of the order dated 25.04.2025 of the Learned Green Tribunal in O.A. No. 72/2025/EZ.

13. That in the said Original Application, the answering respondents prayed for an interim order of stay of operation of the impugned notices under Section 4C(5) of the W.B.L.R. Act, 1955 dated 20.05.2025 illegally issued by the Block Land and Land Reforms Officer, Kanksa, Paschim Bardhaman till the disposal of the Original Application as the answering respondents are the absolute owners of the subject land bearing plot No. 523 in J.L. No. 88 of Mouza-Prayagpur, under different Khatians. That the nature and character of the subject land is "Bastu" being non-agricultural in nature and the answering respondents categorically stated that till today the answering respondents are possessing the said land with their family members. That the Original Application came up for hearing before the Learned Tribunal on 21.08.2025 wherein the Learned Advocate for the answering Respondents along with some other Respondents prayed for interim order staying the notices. That the Learned Tribunal after hearing the Learned Advocate for the answering respondents as well as the Government Representative was pleased to reject the said prayer for interim order of staying the notices. That the Learned Tribunal further called for a status report from the Block Land and Land Reforms Officer, Kanksa, Paschim Bardhaman and the next has been fixed on 15.06.2026.

14. That being aggrieved and dissatisfied with the Order dated 21.08.2025 passed in O.A. No. 2078 of 2025 (LRTT), the answering respondents filed a Writ Petition being WPLRT No. 180 of 2025. That the Writ Petition came up

hearing before the Hon'ble High Court on 19.11.2025 and at the time of hearing the learned Senior Government Advocate handed over a bunch of documents, including the photocopy of a report authored by the District Land & Land Reforms Officer, Paschim Bardhaman, in paragraph no. 6 of which it has been stated that the BL & LRO, Kanksa could not proceed further with regard to the said notices under Section 4C(5) of the 1955 Act, as the matter is sub-judice before different judicial forums, including the Learned Land Tribunal, and the Hon'ble Court and since the present challenge itself is against an order whereby stay of operation of the self-same notices was refused by the Tribunal, in view of the stand now taken by the DL & LRO, the prayer for stay becomes redundant, since the DL & LRO has undertaken not to proceed further in pursuance of the said impugned notices and accordingly, WPLRT No. 180 of 2025 was disposed of in terms of the said observations, keeping on record the copy of the said report handed over by the learned Senior Government Advocate. The Hon'ble High Court further directed that the Original Application shall be disposed of as expeditiously as possible, preferably within six months from the date of communication of this order and in view of the undertaking of the DL & LRO, the respondent authorities shall abide by the same and not take any steps during pendency of the matter before the Tribunal in pursuance of the impugned notices under Section 4C(5) of the 1955 Act.

Xerox copy of the order dated 19.11.2025 is annexed hereto and marked as Annexure "O/3".

15. That with regard to the statement made in paragraph 5 of the said Affidavit in connection with the alleged report, this answering Respondents deny and dispute each and every allegations made therein save and except what is matter on record and what we have stated above.

16. That the answering respondents further state that they have been possessing the said subject land and on receiving such arbitrary notice, it came as a surprise to the answering respondents that such notice has been

served without proper field enquiry and without granting any opportunity of hearing to the answering respondents by initiating a proceeding and the impugned notices were served upon the answering respondents are nothing but a colourable exercise of power and no proceeding has been initiated under the said Act without granting any opportunity of hearing to the answering respondents before serving the said impugned notices.

17. That this answering Respondents submit that since the substantial portion of the said pond has already been filled up at the time of construction of the PWD road in the year 1976-77 at the instance of the concerned Authorities which is long before the conversion law under section 4C of the West Bengal Land Reforms Act, 1955 came into force and as such the proceedings under section 4C(5) of the West Bengal Land Reforms Act, 1955 are not at all maintainable and consequently the said Original Application is not at all maintainable and is thus liable to be set aside and/or cancelled.

18. The statements made in paragraphs 1 to 4, 6(a), (b), (d), 7, 9, 10, 12, 15 and 16 are true to my knowledge and the statements made in paragraphs 6(c), €, (f), 8, 11, 13 and 14 are derived from source/records/information which I verily believe to be true and the rest are my respectful submissions before this Learned Tribunal.

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

Prepared in my office.

Advocate

Deponent is known to me

Read over, explained in Bengali

and Identified by me.

Advocate

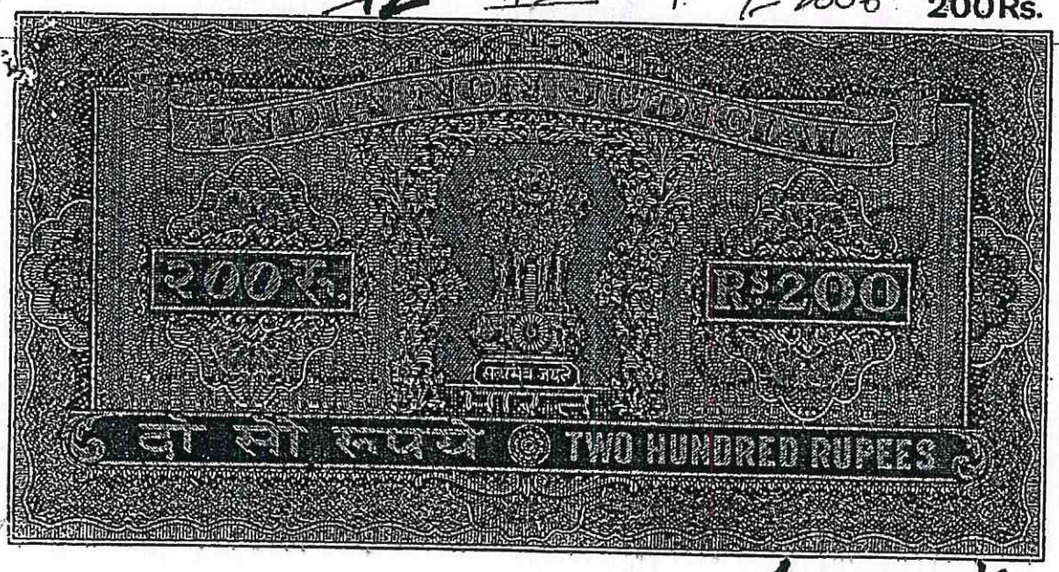
Solemnly Affirmed & Declared Before me on Identification of Ld. Advocate

24.02.2026

SANKAR SARKAR
NOTARY, GOVT. OF INDIA
REGN NO. 54631
HIGH COURT, CALCUTTA
CHAMBER 4 (479) M. B. ROAD, KOL-5
MAHAJATI HEIGHTS APT
Ph-9232445358

24 FEB 2026

200Rs.



Annexure-A

Joint Sub Registrar of Kanaya... Durgapur

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

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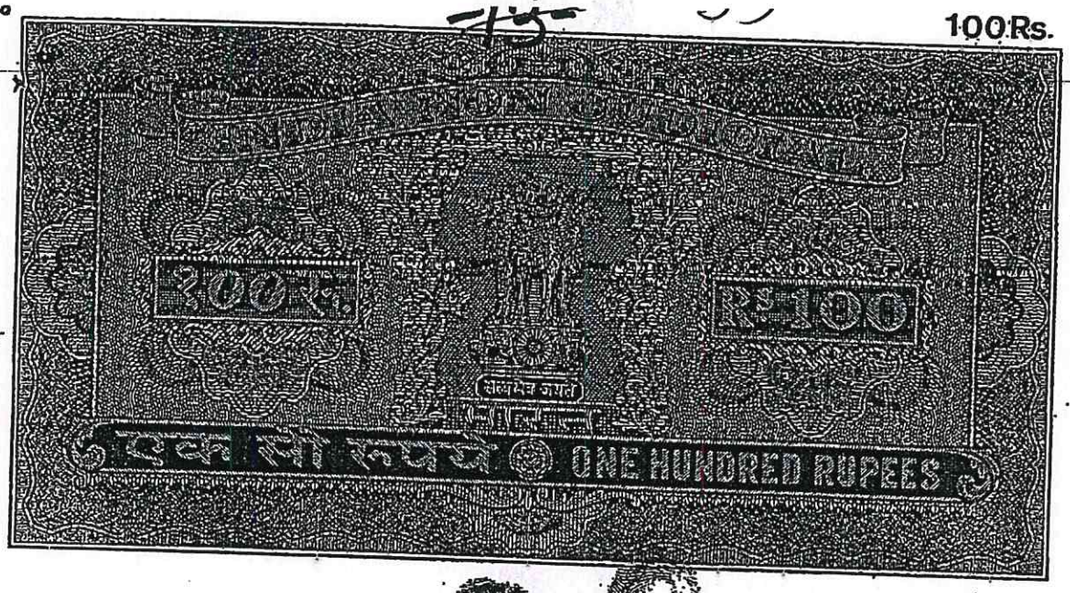

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Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

75 Rs.

सत्यमेव जयते

भारत

INDIA

SEVENTY FIVE RUPEES

७५ रु.

75 Rs.

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TWENTY RUPEES

२०रु.

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GOVT. OF INDIA

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8/05/30
GOVT. OF INDIA

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ONE RUPEE ONE RUPEE

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Expiry Date
8/05/30
GOVT. OF INDIA

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NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

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-1-

(Non Judicial Stamps of Rs.200/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the
pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of
Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of
Sri Maga Ram Dhibar.

P.S. Dalma

Value rupees 8000/-,

Mouza Prayagpur,

Area 0.43 decimal,

XXXXXXXXXXXX
XXXXXXXXX
Joint Sub-Registrar,
Raniganj Durgapur.

NOTARY
SANKAR SARKAR
NOTARY
No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

Deed of Sale executed in favour of:-

Sri Guru Potti Das, son of Sri Barunamoy Das, By faith Hindu, Occupation Cultivation, Resident of Prayagpur, Sub-Registry and Sub-division Durgapur, District Bardwan,

Deed of Sale executed by:-

1. Sri Maga Ram Dhibar (2) Sri Budhan Dhibar (3) Sri Nepal Dhibar (4) Sri Manoranjan Dhibar (All sons of late Kalipada Dhibar) (5) Srimati Kalibala Dhibar,

wife of late Kalipada Dhibar. All by faith Hindu, Occupation Cultivation and household work, Residents of Prayagpur, P.S. Isma, Sub Registry and Sub Division Durgapur, District Bardwan,

-2-

(Non Judicial Stamps of Rs.200/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of Sri Maga Ram Dhibar.

This Deed of Absolute Sale offered upon is executed to the effect following:-

The ~~property~~ Sikhed up land mentioned in the schedule below is the property owned and possessed by me and by us and we have been in possession

-3-

(Non Judicial Stamps of Rs.75/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of Sri Maga Ram Dhibar.

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

wife of late Kalipada Dhibar. All by faith Hindu, Occupation Cultivation and household work, Residents of Prayagpur, P.S. Isma, Sub Registry and Sub Division Durgapur, District Bardwan,

-2-

(Non Judicial Stamps of Rs.200/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of Sri Maga Ram Dhibar.

This Deed of Absolute Sale offered upon is executed to the effect following:-

The property mentioned in the schedule below is the property owned and possessed by me and by us and we have been in possession

-3-

(Non Judicial Stamps of Rs.75/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of Sri Maga Ram Dhibar.

NOTARY
SANKAR SARKAR
NOTARY
No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

140

For purchasing other property according to my convenience I being in we being in need of money having declared to sell the property mentioned in the schedule and you having expressed your desire to purchase the same and some respectable persons having fixed the value at Rupees 8,000/- (eight thousand only) we having considered the same to be proper and highest.

-4-

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.
Sd/-T.I. Sri Sonibala Dhibar by the pen of Sri Maga Ram Dhibar.

On this day by selling the same to you become divested of and out of possession of the same and make over possession to you

-5-

(Non Judicial Stamps of Rs.1/-)

T.I.Sri Maga Ram Dhibar
T.I. Sri Budhan Dhibar by the pen of Maga Ram Dhibar.
Sd/- Sri Nepal Dhibar.
Sd/-Sri Manoranjan Dhibar by the pen of Sri Maga Ram Dhibar.

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

Sd/-T.I. Sri Sonibala Dhibar by the pen of
Sri Maga Ram Dhibar.

And on this day by executing this deed of sale we admit and promise that, Whatever right title interest we had in the property sold the same being extinguished forever devolves on you in absolute right. You being the owner vested with all my rights, owner and possessor by paying proportionate rent to the Sheresta of the owner and getting your name recorded at all places by constructing house on the said land and residing there will go on enjoying and possessing the same down to your son sons sons and heirs in succession with power to effect all kinds of transfer such as gift sale etc. in perfect happiness to that we or our heirs shall not have any claim or contention. If in future we do so or anyone does so the same will be treated as void and inadmissible. We have not heretofore encumbered the said property or have not made it in the Benam. If any such thing comes to light or you become dispossessed of the property purchased by you in full or in part then I shall we shall restore your possession at our cost failing which we remain bound to refund the entire

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

amount of consideration with interest as per prevailing rate at that time to you along with your heirs and we remain bound down to our heirs to pay the same.

To this import upon receiving the entire amount of consideration at a time from you in cash we out of our own accord in good faith in a composed state of mind without any inducement do execute this deed of sale in your favor. Finish 9th Jaystha 1391 B.S. corresponding to 23.05.1984 A.D.

Schedule and Four boundaries:

District Bardwan, Sub Registry and Sub Division Durgapur, P.S. Isana, Mouza Prayagpur, J.L. Number 88, Khatian Number 267 and 996 non agree, Khatiyan Number 185, 189, 161, 135 non agree, 376.

(1) Dag Number 523 Filled up pond 8 ¼ out of that 0.02 decimal,

(2) Dag Number 524 (five hundred twenty four) Filled up pond, out of 04 decimal, 01 decimal, Total 0.03 decimal is sold having rayati possessory right. Jama at fixed proportionate rent is payable on behalf of

NOTARY SANKAR SARKAR NOTARY Reg. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

14

the Government to BL and LRO Nagar Circle, Durgapur, District Bardwan.

:Four boundaries:

On the North- [Illegible]

On the South- GT Road

On the East- Own khas land

On the West- Land purchased by you, measuring 80x11 feet.

Expl:- at the six sheet of this deed in 23rd line the word 'in' is overwritten and the figure '76' is overwritten.

Sd/-Sri Maga Ram Dhibar.

Prepared this deed on seeing the record:-

Khondokar Abdul Khair, Abul Khair of Durgapur, license number 668.

Witnesses:-

(1) Sudhir Kumar Das, Prayagpur,

(2) Sri Gourango Sundor, Panagarh,

(3) Bamapodo Singh of Kaksa.

Certified to be the English translation of a Deed of Sale in Bengali.

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

23/02/26

R Islam
Rtd. Senior Interpreting Officer
O.S. High Court, Calcutta

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37

56

INDIA NON JUDICIAL

१००रु.

Rs 100

सत्यमेव जयते

एक सौ रुपया ONE HUNDRED RUPEES

14/2/21

IF 2ND COURT
FILED
18 FEB 1982

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8-05/30
GOVT. OF INDIA

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INDIA

FOUR RUPEES

FOUR RUPEES

MUNSIF 2ND COURT
FILED
18 FEB 1982

29 MAY 1980

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

NOTARY

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

MUNSIF 2ND COURT
FILED
18 FEB 1982

শ্রী লালারাম প্রিয়র

Nur Abdul Gani
Vill. Prayagpur

Abdul Gadul
Prayagpur

Kazi. md. Eunus
Prayagpur

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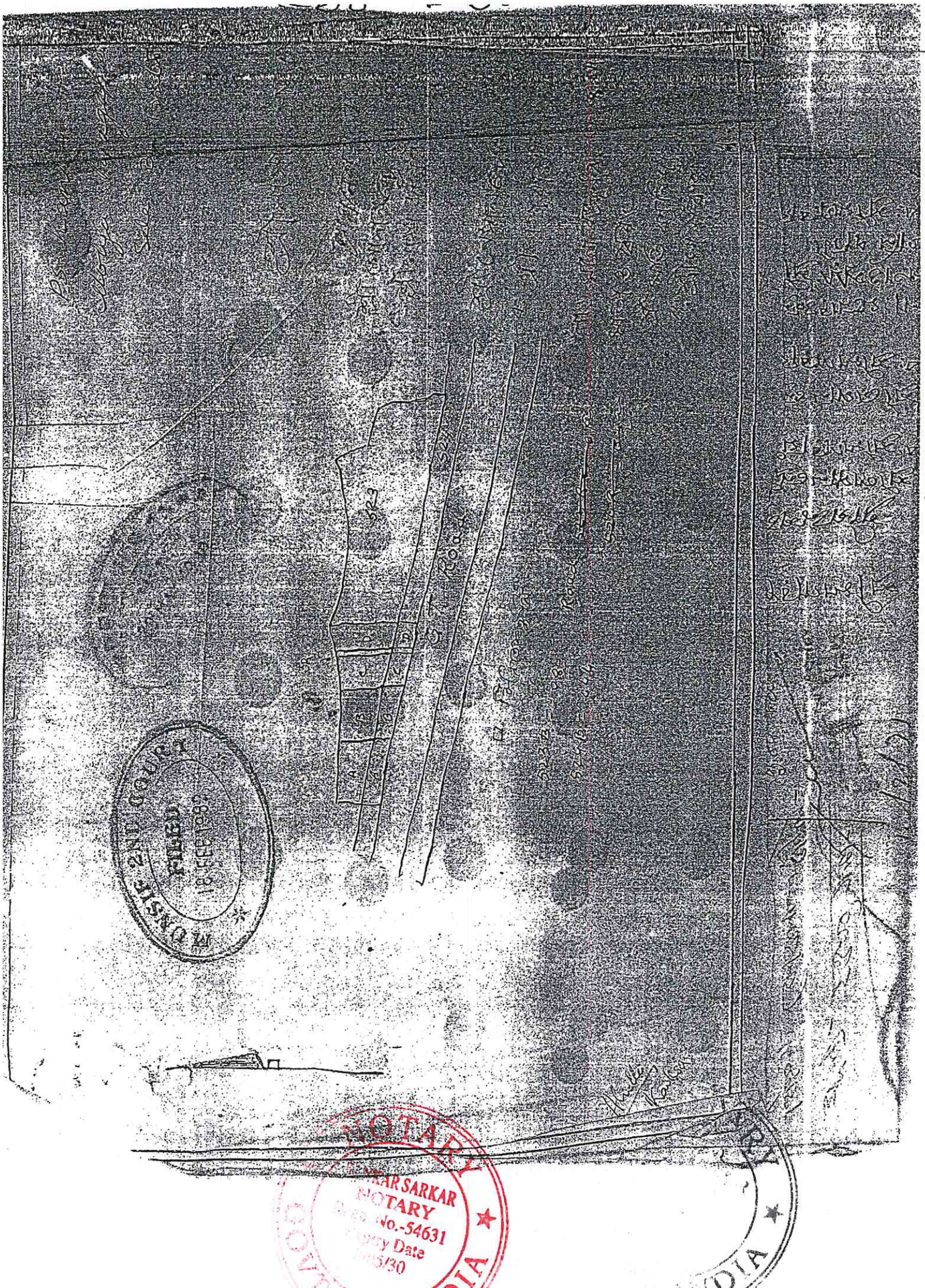
FILED
18 SEP 1986
NOTARY
SARKAR SARKAR
NOTARY
No.-54631
Date
GOVT. OF INDIA

-1-

(Non Judicial Stamps Of Rs.100/-)

Sd/-Sri Magaram Dhibar
Sd/-Sri Ganesh Chandra Dhibar
TI Sri Nepal Chandra Dhibor
By the pen of Sri Magaram Dhibar
Minor Manoranjan Dhibar
On his behalf mother and forself
Smt. Sonibala Dhibar
By the pen of Magaram Dhibar

:Deed of Absolute Sale:

Deed of Sale executed in favour of:

Sri Satyanarayan Das, Son of Sri Laxminarayan Das, by faith- Hindu, Occupation- Cultivation, resident of Prayagpur, P.S. Kanksa, Sub-Registry and sub-division Durgapur, District Burdwan.

Deed of Sale executed by:-

(1) Sri Magaram Dhibar (2) Sri Ganesh Chandra Dhibar (3) Sri Gopal Chandra Dhibar 4)Sri Nepal Chandra Dhibar (5) Minor Manoranjan Dhibar, Sons of Sri Kalipada Dhibar On behalf of minor guardian mother Sri Sonibala Dhibar, wife of Kalipada Dhibar, by faith Hindu, occupation cultivation. Resident of Prayagpur, P.s. Kanksa, Sub-Registry and Sub-Division Durgapur District Burdwan

NOTARY SANKAR SARKAR NOTARY Reg. No.-54631 Expiry Date 5/20 INDIA

-1XB

This Deed of Absolute Sale is executed to the effect following:-.

The ~~property~~ silted up land mentioned in the schedule below included in this Deed is our paternal property. We have been in enjoyment and possession of the same and have been the owner of the same. Now for construction of our house we being in urgent need of cash money having declared to sell the property mentioned in the schedule and you having agreed to purchase the same and the value of the same being fixed in presence of some respectable person at Rupees 2,500/- we considering the said value to be just and highest. Upon receiving the same from you the entire amount of consideration do execute this Deed of Absolute Sale.

(Non Judicial Stamps Of Rs.4/-)

Sd/-Sri Magaram Dhibar
Sd/-Sri Ganesh Chandra Dhibar
TI Sri Nepal Chandra Dhibor
By the pen of Sri Magaram Dhibar
Minor Manoranjan Dhibar
On his behalf mother and forself
Smt. Sonibala Dhibar
By the pen of Magaram Dhibar

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
3/05/30
GOVT. OF INDIA

- 18C -

Schedule of the property mentioned in the Deed of [Illegible] and declare that whatever right title interest we had in the set property the same being void and cancelled from this day devolve and vest in you. You being the owner go on enjoying and possessing the same down to your sons, son and heirs in succession with power to effect all kinds of transfer such as gift sale etc. in perfect happiness to that we along with our heir shall not be entitled to make any claim or contention or raise any plea or objection at any time. Even if it is done the same will be void and inadmissible. The property mentioned in the schedule below is in a state free from encumbrance and defect. If there are any for the defect of any act done by us there arises any hindrance in respect of your right and possession to purchase we along with our heirs and representatives in succession will restore your possession. If I fail to do the same then we shall refund the amount of consideration with compensation and we remain bound to do the same. You by paying rent of the property sold and mentioned schedule below year to year will

NOTARY SANKAR SARKAR NOTARY Reg. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

19X -

obtain rent receipt in your name to that We give our full consent. The plan annexed to this Deed will be treated as part of this Deed. To this import we in a composed state of mind in good faith without being requested by others out of our own accord having received the entire amount of consideration to our satisfaction do execute this Deed of Absolute Sale. Finish 2nd Falgun 1383 B.S. corresponding to 14/02/1977 A.D.

Schedule of the Property

District of Bardwan, at Sub-registry sub division Durgapur, Mouza Prayagpur. Out of Khatian number 88, Dag number 267, Total jama 1.72 decimal, Total jama 10 rupees 6 anna, Proportionate jama payable to BL and LRO Panagarh, Post Panagarh, District Bardwan. Having rayati possessory right.

1. Dag number 523, pond known as Kaki Pukur, area 99 (ninety nine decimal) decimal, out of that 33 decimal…, of which 08 decimal marked B in the plan is sold. Value of which is 1,500 rupees.

2. Dag number [Illegible], Dag number 524, area out of [Illegible] decimal marked B in the plan, 4 2/5

NOTARY
SHANKAR SARKAR
NOTARY
No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

decimal only sold. Value 1,000 rupees. It is the property received by way of deed number 644 of this Sub registry office in the year 1973.

Expl:- At the first page in seventh line the word 'Manoranjan' is overwritten. In eighth line the word 'Sri' is deleted. And at this page in 14th line the word [Illegible] is deleted.

Expl: at the first line the word 'Ankan' is deleted.

Sd/- Sri Magaram Dhibar.

Scribe:-

This Deed of Sale is written and read over as per the instruction of the executant.

Scribe:- Sheikh Jassimuddin of Gopal Math.

Witnesses:-

1. Nur Abdul Ghani of Prayagpur.
2. Sri Niranjan Das of Prayagpur.
3. Azit Joydev, Prayagpur.
4. Kazi Muhammad Yunus, Prayagpur.
5. Sri Narayan Chandra Das of Prayagpur.

Certified to be the English translation of a Deed of Sale as far as it could be read.

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

22/2/26.

R Islam
Md. Senior Interpreting Officer (Ct)
High Court, Calcutta

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु.5000 Rs.5000

पाँच हज़ार रुपये FIVE THOUSAND RUPEES

सत्यमेव जयते

INDIA

पश्चिमबङ्গ পশ্চিম বঙ্গাল WEST BENGAL G 809515

Certified that the Document is Admitted to Registration. The Signature Sheet and the Endorsement sheets attached with this Documents are the Part of this Document.

A.D.S.R. Durgapur
Durgapur

11 MAY 2022

-: ১ :-

-: খোষ কোবালা দলিল :-

জেলা-পশ্চিম বর্ধমান, থানা - কাঁকসা, মৌজা-প্রয়াগপুর পরিমান-৮শতকগৃহীত মূল্য-৫৮,০০,০০০/-টাকা,বাজার মূল্য-৬৪,৮০,০০০/-টাকা, ত্রিলোকচন্দ্রপুর গ্রাম পঞ্চায়েত এর অধীন ।।

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

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-: কোবালা দলিল গ্রহিত্রী:-

স্বালেহা বানু(Swaleha Bano) [PAN- CIIPB6082R] স্বামী আব্দুল রাজা জাতি মুসলিম ভারতীয় নাগরিক, পেশা - গৃহস্থলী, সাকিম - প্রয়াগপুর পোঃ - পানাগড় বাজার, থানা- কাঁকসা, মহকুমা ও এ, ডি, এস, আর অফিস - দুর্গাপুর, জেলা - পশ্চিম বর্ধমান, পিন নং - ৭১৩১৪৮ ।

-: কোবালা দলিল দাতা :-

শ্রী সূর্য্যনারায়ন দাস(Suryanarayan Das) [PAN-BGCPD4151L] পিতা লক্ষীনারায়ন দাস জাতি হিন্দু, ভারতীয় নাগরিক, পেশা - ব্যাবসা, সাকিম - প্রয়াগপুর, পোঃ - পানাগড় বাজার, থানা- কাঁকসা, মহকুমা ও এ, ডি, এস, আর অফিস - দুর্গাপুর, জেলা - পশ্চিম বর্ধমান, পিন নং - ৭১৩১৪৮ ।

কস্য বিক্রয় খোস কোবালা দলিল পএ মিদং কার্য্যাঞ্চাগে :- নিম্নের তপশীল বর্নিত সম্পত্তি গত ইং ১৯৭৭ সালে দুর্গাপুর এ ডি এস আর অফিসে রেঃকৃত ৫০০ নং কোবালা দলিল মূল্যে আমার খরিদা ও নিজ নামে এল, আর রেকর্ড ভূক্ত সম্পত্তি হইতেছে । তাহাতে আমি মালিক, দখলীকার ও স্বত্ববান আছি এবং অদ্যতক সর্বসাধারনের জ্ঞাতসারে প্রকাশ্য ভাবে ভোগ দখল করিয়া আসিতেছি। এক্ষনে আমার সুবিধামত স্থানে সম্পত্তি খরিদ করিবার জন্য নগদ টাকার প্রয়োজনে নিম্নের তপশীলে বর্নিত সম্পত্তি বিক্রয়ের ঘোষনা দিলে এবং আপনি তাহা খরিদ করিতে সম্মত হওয়ায় তপশীলে বর্নিত সম্পত্তির মূল্য পঞ্চভদ্র সাক্ষাতে সর্ব্বোচ ৫৮,০০,০০০ (আঠান্ন লক্ষ) টাকা । তন্মধ্যে ২,০০,০০০ দুই লক্ষ টাকা নগদে ও বাকি টাকা এস বি আই পানাগড় বাজার শাখার চেক মূল্যে আপনার নিকট বুঝিয়া পাইয়াছি ।

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

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Sudeha Saho

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আমি ন্যায্য জানিয়া আপনার নিকট হইতে এককালীন গ্রহন করিয়া অদ্য অত্র খোষ কোবালা দলিল আপনার নাম বরাবর সম্পাদন করিয়া দিয়া স্বীকার অঙ্গীকার এবং প্রচার ও প্রকাশ করিতেছি যে তপশীল বর্ণিত সম্পত্তিতে অদ্যতক আমার যে প্রকারের স্বত্ব স্বামীত্ব লভ্য ও দখল অধিকারাদি ছিল ও আছে তদৎসমুদয় স্বত্বাদি এক্ষনে আমাকে চিরতরে লোপ ও রহিত হইয়া সম্যক স্বত্বাদি আপনার অনুকূলে অর্শিল ও বর্ত্তিল। আপনি অদ্য হইতে নিম্নের তপশীলে বর্নিত সম্পত্তির সর্বপ্রকার নিব্যুঢ় স্বত্বের মালিক ও দখলীকার স্বরুপে সম্পত্তি আইন মোতাবেক যে কোন রুপে যে কোনো কার্য্যে ব্যবহার ও নিয়োগ করিয়া এবং সরকার প্রাপ্য রাজস্বাদি প্রতি সন আপনার নিজ নামে আদায় দিয়া এবং পঃ বঃ সরকারের জমিদারি সেরেস্তায় আমার নিজ নাম মতে ও আপনার নিজ নিজ নাম পত্তন করাইয়া দান বিক্রয় ইত্যাদি বিবিধ প্রকার হস্তান্তর করনাদির ক্ষমতাযুক্তে পুত্র পৌত্রাদি মায় ওয়ারিশান ও স্থলাভিষিক্তগনক্রমে যদৃচ্ছভাবে পরম সুখে ভোগ দখল করিতে থাকুন। তাহাতে আমি মায় ওয়ারিশানগন কেহ কখনো কোনো প্রকার ওজরাপত্য ও দাবী দাওয়া করিতে পারিবনা ও করিবেনা করিলেও তাহা সর্বস্থানে বাতিল ও নামঞ্জুর বলিয়া গন্য হইবে। তপশীল বর্নিত সম্পত্তি সম্পুর্ণ নির্দ্দায় ও মুক্তাবস্তায় আপনাকে বিক্রয় করিলাম। ভাবিকালে আপনার খরিদা সম্পত্তির স্বত্ব দখলে কোনো প্রকার বাধা বিঘ্ন ঘটিলে আমি মায় ওয়ারিশান তাহা স্বীয় খরচে উদ্ধার করিয়া দিব ও দিতে বাধ্য ও বদ্ধ রহিলাম। অন্যথায় গৃহীত মূল্যের বাবদ সম্যক টাকা মায় তৎকালীন আইন হার সুদ সহ ফেরৎ দিতে বাধ্য ও বদ্ধ রহিলাম।

এতদ্বর্থে সুস্থ চিত্তে সরলমনে স্বেচ্ছায় মূল্যের বাবদ সম্যক টাকা এককালিন গ্রহন করিয়া অদ্য অত্র খোষ কোবালা দলিল আপনার নাম বরাবর সম্পাদন করিয়া দিলাম ইতি সন ১৪২৯ সালের - ২০ ই বৈশাখ ইং তাং - ০৪/০৫/২০২২।

NOTARY SANKAR SARKAR NOTARY Regn No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-: তপশীল বর্নিত সম্পত্তির বিবরন :-

জেলা- পশ্চিম বর্ধমান, থানা- কাঁকসা, মহকুমা, ও এ ডি এস আর অফিস দুর্গাপুর সামিল জে, এল নং - ৮৮, মৌজা - প্রয়াগপুর, মধ্যে খতিয়ান নং এল আর - **১৯৫২ (এক হাজার নয় শত বাহান্ন)** । জমিদার পশ্চিমবঙ্গ সরকার পক্ষে বি, এল, এ্যান্ড এল, আর ও কাঁকসা, জেলা - পশ্চিম বর্ধমান ।

দাগ নং- আর, এস ও এল, আর - ৫২৩ (পাঁচ শত তেইশ) বাস্তু পরিমান ৮ (আট) শতক ভুমি আপনাকে বিক্রয় করিলাম । অত্র দলিলের সহিত গ্রথিত নক্সা মোতাবেক লাল রং দ্বারা বেস্টিত অংশ আপনাকে বিক্রয় করিলাম । অত্র নক্সা অত্র দলিলের একাংশ রূপে গন্য হইবে । রায়ত্ব দখলীস্বত্ব । কাতজমা বার্ষিক ধার্য্যমত আদায় দিবেন । উক্ত সম্পত্তি ব্যবসার জন্য ব্যবহৃত হইবে । উক্ত সম্পত্তি কোনো সরকারী অধিগৃহীত ভূমির অন্তর্ভূক্ত নহে । ইহাতে কোনো গৃহাদি নেই ।

-: চৌহদ্দি যথা :-

উত্তরে-দাগ নং ৫১৫ ও ২১৭৮,
পূর্বে-দাগ নং ৫২৩,
দক্ষিনে-১৫০ ফুট চওড়া পাকা রাস্তা
পশ্চিমে-৪ ফুট কাঁচা রাস্তা ।

অত্র দলিলে ১ (ক) নং যুক্ত ১টি অতিরিক্ত কাগজে দাতা ও গ্রহিত্রীর প্রত্যাকের পুরা নাম ও রঙিন পাসপোর্ট সাইজ ছবি ও দুই হাতের প্রতিটি আঙুলের ছাপ প্রত্যয়ন করা রহিল যাহা মূল দলিলের একাংশ বলিয়া গন্য হইবে ।

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/20 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date GOVT. OF INDIA

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Sudeha Bano

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দলিল লেখক ও প্রস্তুত কারক :- রেকর্ড ও দলিল দৃস্টে দাতার কহতমত দলিলখানি প্রস্তুত করিলাম, পাঠ করিয়া শুনাইলাম ও দলিলের মর্ম অবগত করাইলাম ।

সাক্ষী :-

1. Raji Ahmad Khan
S/o- Abdul Matin Khan
Panagarh Bazar
P.O Panagarh Bazar
P.S- Kanksa
Dist-(P) Burdwan, 713148

2. ABDUL ALIM
PARAGDUR

Rajkumar Karmakar
লাইসেন্স নং - ডি, পি, আর - 44
এ, ডি, এস, আর অফিস
দূর্গাপুর - ১৬

দলিল টাইপকারক
প্রসেনজিৎ পাতর
প্রসেনজিৎ পাতর
এ, ডি, এস, আর, অফিস
সিটি সেন্টার দুর্গাপুর - ১৬
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NOTARY
SANKAR SARKAR
NOTARY
Reg. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

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SANKAR SARKAR
NOTARY
Reg. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

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-ঃ অর্থ প্রাপ্তীয় স্বীকারোক্তি পত্র ঃ-

তারিখ	ব্যাঙ্কের নাম	চেক নং	মূল্য
১৬/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৭৩৩৯৬০	৩,০০,০০০/-
১৭/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯১	৩,০০,০০০/-
১৯/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৭৩৩৯৬১	৩,০০,০০০/-
১৯/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯২	৩,০০,০০০/-
২৩/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৩	৩,০০,০০০/-
২৪/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৪	৩,০০,০০০/-
২৬/০২/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৭৩৩৯৬২	৩,০০,০০০/-
০৩/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৫	৩,৫০,০০০/-
০৫/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৬	৩,৫০,০০০/-
০৮/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৭	৩,০০,০০০/-
১০/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৫৯৮	৩,০০,০০০/-
১২/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৬০১	৩,০০,০০০/-
১৫/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৬০০	৩,০০,০০০/-
২৬/০৩/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৬০২	৩,৫০,০০০/-
০২/০৪/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৬০৩	৩,৫০,০০০/-
০৪/০৪/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৭৩৩৯৬৩	৩,০০,০০০/-
১২/০৪/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৭৩৩৯৬৪	৩,০০,০০০/-
১২/০৪/২০২২	স্টেট ব্যাঙ্ক শাখা পানাগড়	৬৮৪৬০৪	৩,০০,০০০/-
০৪/০৫/২০২২	.....	নগদ	২,০০,০০০/-
		মোট	৫৮,০০,০০০/-

দাতার স্বাক্ষর

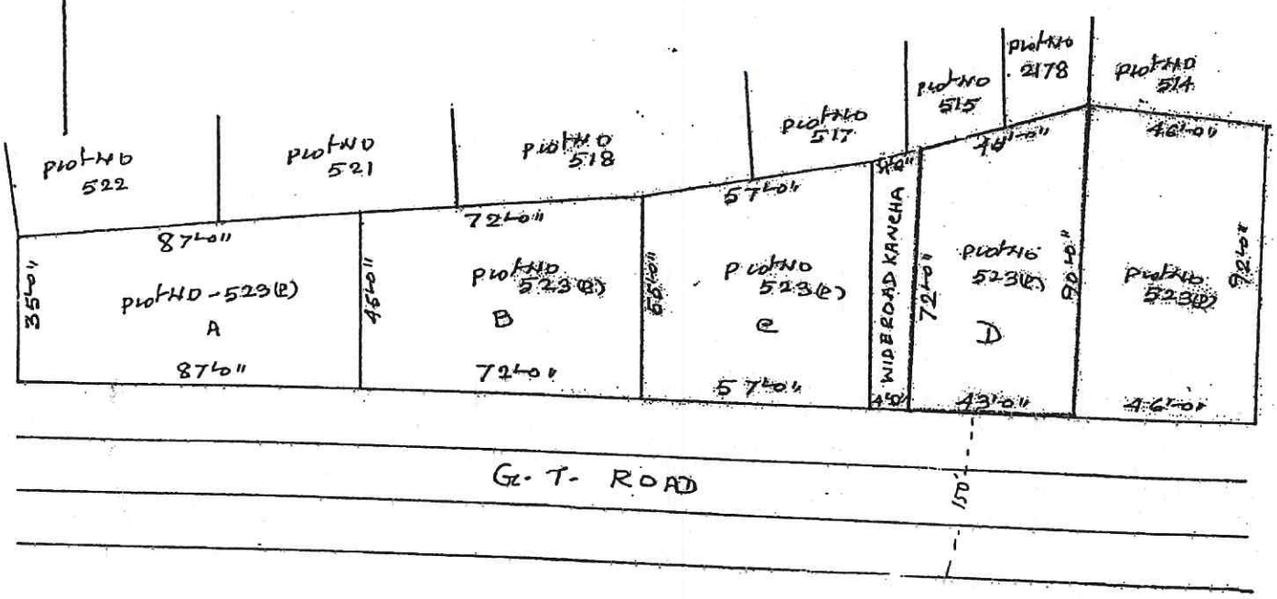
NOTARY SANKAR SARKAR NOTARY Regn No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-26- 82

...OWING THE LAND TO BE SOLD OUT UNDER MOUZA-PRAYAGPUR JL NO-88 PLOT ...T) PS-KANKSA, DIST-PASCHIM BARDHAMAN, MARKED RED INK AREA- 8 DECIMAL.

NOT TO SCALE.



Signature of vendee
Suraleha Bano

Signature of vendor

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

হস্তাঙ্গুলীর টিপ ছাপ ও ফটো / Fingers Print & Photo

	বৃদ্ধাঙ্গুল / Thums	তর্জনী / 1st Finger	মধ্যমা / Middle	অনামিকা / Ring	কনিষ্ঠা / Small Finger
ডান হাত Right Hand					

পরের ছবি ও টিপগুলি আমার দ্বারা প্রত্যায়িত হইল।
Passport size photograph & Finger print of both hands attested by me

স্বাক্ষর
Signature Swaleha Bano

হস্তাঙ্গুলীর টিপ ছাপ ও ফটো / Fingers Print & Photo

	বৃদ্ধাঙ্গুল / Thums	তর্জনী / 1st Finger	মধ্যমা / Middle	অনামিকা / Ring	কনিষ্ঠা / Small Finger
বাম হাত Left Hand					
ডান হাত Right Hand					

পরের ছবি ও টিপগুলি আমার দ্বারা প্রত্যায়িত হইল।
Passport size photograph & Finger print of both hands attested by me

স্বাক্ষর
Signature .....

হস্তাঙ্গুলীর টিপ ছাপ ও ফটো / Fingers Print & Photo

	বৃদ্ধাঙ্গুল / Thums	তর্জনী / 1st Finger	মধ্যমা / Middle	অনামিকা / Ring	কনিষ্ঠা / Small Finger	ফটো
বাম হাত Left Hand						
ডান হাত Right Hand						

পরের ছবি ও টিপগুলি আমার দ্বারা প্রত্যায়িত হইল।
Passport size photograph & Finger print of both hands attested by me

স্বাক্ষর
Signature .....

হস্তাঙ্গুলীর টিপ ছাপ ও ফটো / Fingers Print & Photo

	বৃদ্ধাঙ্গুল / Thums	তর্জনী / 1st Finger	মধ্যমা / Midd	অনামিকা / Ring	কনিষ্ঠা / Small Finger	ফটো
বাম হাত Left Hand						
ডান হাত Right Hand						

পরের ছবি ও টিপগুলি আমার দ্বারা প্রত্যায়িত হইল।
Passport size photograph & Finger print of both hands attested by me

স্বাক্ষর
Signature .....

NOTARY
SWARSARKAR SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

~~87~~ - 28 - ~~74~~ - 84 ~~109~~

Govt. of West Bengal
Directorate of Registration & Stamp Revenue
GRIPS eChallan

GRN Details

GRN:	192022230020239031	Payment Mode:	Online Payment
GRN Date:	05/05/2022 14:10:13	Bank/Gateway:	State Bank of India
BRN :	IK0BRANRI6	BRN Date:	05/05/2022 14:11:20
Payment Status:	Successful	Payment Ref. No:	2001145148/3/2022 [Query No/*/Query Year]

Depositor Details

Depositor's Name:	SWALEHA BANO
Address:	PRAYAGPUR PIN- 713148
Mobile:	8250577969
Depositor Status:	Buyer/Claimants
Query No:	2001145148
Applicant's Name:	Mrs Swaleha Bano
Identification No:	2001145148/3/2022
Remarks:	Sale, Sale Document

Payment Details

Sl. No.	Payment ID	Head of A/C Description	Head of A/C	Amount (₹)
1	2001145148/3/2022	Property Registration- Stamp duty	0030-02-103-003-02	189410
2	2001145148/3/2022	Property Registration- Registration Fees	0030-03-104-001-16	64807
			Total	254217

N WORDS: TWO LAKH FIFTY FOUR THOUSAND TWO HUNDRED SEVENTEEN ONLY.

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-10 - 29 - 45 - 85 - 110 -

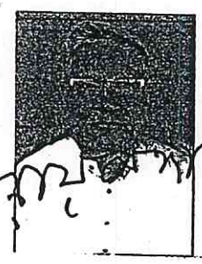
Government of West Bengal

Department of Finance (Revenue) , Directorate of Registration and Stamp Revenue

OFFICE OF THE A.D.S.R. DURGAPUR, District Name :Paschim Bardhaman

Signature / LTI Sheet of Query No/Year 23062001145148/2022

I. Signature of the Person(s) admitting the Execution at Private Residence.

Sl No.	Name of the Executant	Category	Photo	Finger Print	Signature with date
1	Suryanarayan Das Prayagpur, City:- Not Specified, P.O:- Panagarh Bazar, P.S:- Kanksa, District:- Paschim Bardhaman, West Bengal, India, PIN:- 713148	Seller			10-5-22

Sl No.	Name and Address of identifier	Identifier of	Photo	Finger Print	Signature with date
1	Razi Ahmad Khan Son of Abdul Matin Khan Panagarh Bazar Station Road, City:- Not Specified, P.O:- Panagarh Bazar, P.S:-Kanksa, District:-Paschim Bardhaman, West Bengal, India, PIN:- 713148	Suryanarayan Das, Swaleha Bano 			10.5.22

(Santanu Pal)
ADDITIONAL DISTRICT SUB-REGISTRAR
OFFICE OF THE A.D.S.R. DURGAPUR
Paschim Bardhaman, West Bengal

NOTARY SANKAR SARKAR NOTARY No.-54631 Expiry Date 8/05/30 GOVT OF INDIA

NOTARY SANKAR SARKAR NOTARY No.-54631 Expiry Date 8/05/30 GOVT OF INDIA

Major Information of the Deed

[illegible]	I-2306-04828/2022	Date of Registration	11/05/2022
[illegible] No / Year	2306-2001145148/2022	Office where deed is registered	
[illegible]ery Date	13/04/2022 1:51:53 PM	A.D.S.R. DURGAPUR, District: Paschim Bardhaman	
Applicant Name, Address & Other Details	Swaleha Bano Prayagpur,Thana : Kanksa, District : Paschim Bardhaman, WEST BENGAL, PIN - 713148, Mobile No. : 8250577969, Status :Buyer/Claimant		
Transaction		Additional Transaction	
[0101] Sale, Sale Document		[4308] Other than Immovable Property, Agreement [No of Agreement : 1]	
Set Forth value		Market Value	
Rs. 58,00,000/-		Rs. 64,80,000/-	
Stampduty Paid(SD)		Registration Fee Paid	
Rs. 1,94,410/- (Article:23)		Rs. 64,807/- (Article:A(1), E)	
Remarks			

Land Details :

District: Paschim Bardhaman, P.S:- Kanksa, Gram Panchayat: TRILOKCHANDRAPUR, Mouza: Prayagpur, JI No: 88, Pin Code : 713148

Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-523 (RS :-523)	LR-1952	Other Commercial Usage	Vastu	8 Dec	58,00,000/-	64,80,000/-	Width of Approach Road: 154 Ft., Adjacent to Metal Road,
	Grand Total :				8Dec	58,00,000 /-	64,80,000 /-	

Seller Details :

Sl No	Name,Address,Photo,Finger print and Signature
1	**Suryanarayan Das** Son of Lakkhinarayan Das Prayagpur, City:- Not Specified, P.O:- Panagarh Bazar, P.S:-Kanksa, District:-Paschim Bardhaman, West Bengal, India, PIN:- 713148 Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, PAN No.:: BGxxxxxx1L,Aadhaar No Not Provided by UIDAI, Status :Individual, Executed by: Self, Date of Execution: 04/05/2022 , Admitted by: Self, Date of Admission: 10/05/2022 ,Place : Pvt. Residence, Executed by: Self, Date of Execution: 04/05/2022 , Admitted by: Self, Date of Admission: 10/05/2022 ,Place : Pvt. Residence

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-31- 87
-90- -97- -112-

s :

le,Address,Photo,Finger print and Signature

Name	Photo	Finger Print	Signature
Swaleha Bano (Presentant) Wife of Abdul Raja Executed by: Self, Date of Execution: 04/05/2022 , Admitted by: Self, Date of Admission: 10/05/2022 ,Place : Office	 10/05/2022	 LTI 10/05/2022	Swaleha Bano 10/05/2022

Wife of Abdul Raja Prayagpur, City:- Not Specified, P.O:- Panagarh Bazar, P.S:-Kanksa, District:-Paschim Bardhaman, West Bengal, India, PIN:- 713148 Sex: Female, By Caste: Muslim, Occupation: House wife Citizen of: India, PAN No.:: CIxxxxxx2R,Aadhaar No Not Provided by UIDAI, Status :Individual, Executed by: Self, Date of Execution: 04/05/2022
, Admitted by: Self, Date of Admission: 10/05/2022 ,Place : Office

Identifier Details :

Name	Photo	Finger Print	Signature
Razi Ahmad Khan Son of Abdul Malin Khan Panagarh Bazar Station Road, City:- Not Specified, P.O:- Panagarh Bazar, P.S:-Kanksa, District:-Paschim Bardhaman, West Bengal, India, PIN:- 713148	 10/05/2022	 10/05/2022	Razi Ahmad Khan 10/05/2022

Identifier Of Suryanarayan Das, Swaleha Bano

Transfer of property for L1

Sl.No	From	To. with area (Name-Area)
1	Suryanarayan Das	Swaleha Bano-8 Dec

Land Details as per Land Record

District: Paschim Bardhaman, P.S:- Kanksa, Gram Panchayat: TRILOKCHANDRAPUR, Mouza: Prayagpur, Jl No: 8
Pin Code : 713148

Sch No	Plot & Khatian Number	Details Of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 523, LR Khatian No:- 1952	Owner:সূর্য্যে নারায়ন দাস, Gurdian:লক্ষী নারায়ন, Address:নিজ , Classification:বাস্তু, Area:0.08000000 Acre,	Suryanarayan Das

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-32 - 88

I-40201

Endorsement For Deed Number : I - 230604828 / 2022

2022

ation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)

nted for registration at 12:08 hrs on 10-05-2022, at the Office of the A.D.S.R. DURGAPUR by Swaleha Bano mant.

Certificate of Market Value(WB PUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 64,80,000/-

Admission of Execution (Under Section 58, W.B. Registration Rules, 1962)

Execution is admitted on 10/05/2022 by Swaleha Bano , Wife of Abdul Raja , Prayagpur, P.O: Panagarh Bazar, Thai Kanksa, , Paschim Bardhaman, WEST BENGAL, India, PIN - 713148, by caste Muslim, by Profession House wife

Indetified by Razi Ahmad Khan, , , Son of Abdul Matin Khan, Panagarh Bazar Station Road, P.O: Panagarh Bazar, Thana: Kanksa, , Paschim Bardhaman, WEST BENGAL, India, PIN - 713148, by caste Muslim, by profession Busine

Endorsement for issuing commission Case No:- 000299 of 2022

A commission is hereby issued under section 33, sub-section(3) or section 38, sub-section(2) of the The Registration Act, 1908(XVI of 1908), to SANAT KUMAR MONDAL, Upper Division Clerk for the purpose of enquiring whether this documenthas been executed by Suryanarayan Das, , Son of Lakkhinarayan Das, Prayagpur, P.O: Panagarh Bazar, Thana: Kanksa, , Paschim Bardhaman, WEST BENGAL, India, PIN - 713148, by caste Hindu, by profession Busines by whom it purports to have been executed

Endorsement by Commissioner after execution of Visit Commission Case No:- 000299 of 2022

Having visited the residence of Suryanarayan Das, , Son of Lakkhinarayan Das, Prayagpur, P.O: Panagarh Bazar, Thana: Kanksa, , Paschim Bardhaman, WEST BENGAL, India, PIN - 713148, by caste Hindu, by profession Business I have this day examined the said Suryanarayan Das who has been identified to my satisfaction by Razi Ahmad Khan, , Son of Abdul Matin Khan, Panagarh Bazar Station Road, P.O: Panagarh Bazar, Thana: Kanksa, , Paschim Bardhaman, WEST BENGAL, India, PIN - 713148, by caste Muslim, by profession Business AND the said Suryanarayan Das has admitted the execution of this document

Sanat Kumar Mondal

Mr SANAT KUMAR MONDAL
Upper Division Clerk
A.D.S.R. DURGAPUR
Paschim Bardhaman, West Bengal

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 64,807/- (A(1) = Rs 64,800/- ,E = Rs 7/-) and Registration Fees paid by Cash Rs 0/-, by online = Rs 64,807/-
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 05/05/2022 2:11PM with Govt. Ref. No: 192022230020239031 on 05-05-2022, Amount Rs: 64,807/-, Bank: State Bank of India (SBIN0000001), Ref. No. IK0BRANRI6 on 05-05-2022, Head of Account 0030-03-104-001-16

NOTARY SUVKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 2030/30 GOVT. OF INDIA

NOTARY SUVKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 2030 GOVT. OF INDIA

-33- 85

[redacted]

[redacted]ut required Stamp Duty payable for this document is Rs. 1,94,410/- and Stamp Duty paid by Stamp R[redacted]
[redacted]y online = Rs 1,89,410/-
[redacted]tion of Stamp
[redacted]mp: Type: Impressed, Serial no 1937, Amount: Rs.5,000/-, Date of Purchase: 26/04/2022, Vendor name: R[redacted]
[redacted]ASAD BANERJEE
[redacted] Stamp: Type: Court Fees, Amount: Rs.10/-
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of [redacted] Online on 05/05/2022 2:11PM with Govt. Ref. No: 192022230020239031 on 05-05-2022, Amount Rs: 1,89,410/- Bank: State Bank of India (SBIN0000001), Ref. No. IK0BRANRI6 on 05-05-2022, Head of Account 0030-02-103-[redacted] 02

Santanu Pal
ADDITIONAL DISTRICT SUB-REGISTRA[redacted]
OFFICE OF THE A.D.S.R. DURGAPUR
Paschim Bardhaman, West Bengal

On 11-05-2022

Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : [redacted] of Indian Stamp Act 1899.

Endorsement by a Registering Officer ON receipt of Commissioner's report Case No:- 000299 of 2022

From the above report I am satisfied that this documenthas been executed by the said Suryanarayan Das AND I accordingly admit it to registration

Santanu Pal
ADDITIONAL DISTRICT SUB-REGISTRAR
OFFICE OF THE A.D.S.R. DURGAPUR
Paschim Bardhaman, West Bengal

NOTARY SANKAR SARKAR NOTARY [redacted]o.-54631 [redacted]ry Date [redacted]05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY [redacted]o.-54631 [redacted]ry Date [redacted]05/30 GOVT. OF INDIA

-34- 90

Certificate of Registration under section 60 and Rule 69. -100-

Registered in Book - I

Volume number 2306-2022, Page from 142034 to 142050

being No 230604828 for the year 2022. -115-

Seal of the Addl. Dist. Sub-Registrar, Durgapur Dist. Paschim Bardhaman

Digitally signed by Santanu Pal
Date: 2022.05.19 13:13:31 +05:30
Reason: Digital Signing of Deed.

(Santanu Pal) 2022/05/19 01:13:31 PM
ADDITIONAL DISTRICT SUB-REGISTRAR
OFFICE OF THE A.D.S.R. DURGAPUR
West Bengal.

NOTARY SANKAR SARKAR NOTARY No.-54631 Expiry Date 2025/30 GOVT. OF INDIA

(This document is digitally signed.)

NOTARY SANKAR SARKAR NOTARY No.-54631 Expiry Date 2025/30 GOVT. OF INDIA

-3~~X~~A-

I-4828

-1-

(Non Judicial Stamps of Rs.5000/-)

Sd/-Surya Narayan Das
Sd/-Swaleha Bano

Xxxxxx
Xxxxx
ADSR Durgapur Bardhaman
11th May 2022

Deed of Absolute Sale

District west Bardhaman, P.S. Kanksa, Mauza Prayagpur, Area 8 decimal, Value 58,00,000/-, market value 64,80,000/-, Under Trilok Chandrapur Gram Panchayat.

-2-

Sd/-Surya Narayan Das
Sd/-Swaleha Bano

Deed of sale executed in favor of:-

Swaleha Bano (PAN CIIPB 6082 R) wife of Abdul Raja, By faith Muslim, Indian citizen, occupation household work, resident of Prayagpur, Post Panagorh bazar, P.S. Kaksha, Sub-division ADSR office Durgapur, District west Bardhaman, Pin 713148.

Deed of sale executed by:-

Sri Surya Narayan Das (SURYA NARAYAN DAS) (PAN BGCPD 4151 L), son of Lokhi Narayan Das, by faith Hindu, Indian citizen, occupation business, resident of

NOTARY ... SARKAR ... NOTARY ... No.-54631 ... Expiry Date ... 2/03/30 ... GOVT. OF INDIA

Prayagpur Post Panagarh bazar, P.S. Kaksha, Sub-division ADSR office Durgapur, District west Bardhaman, Pin 713148.

This deed of absolute sale is executed to the effect following:-

The property mentioned in the schedule below is the property purchased by me by virtue of a deed of sale, registered deed sale number 500 of Durgapur ADSR office in the year 1977 and recorded in the LR record in my name. I have been the owner and possessor of the same and till this day I have been in enjoyment and possession of the same ostensibly to the knowledge of all. Now for purchasing property at a convenient place, I being in need of cash money having declared to sell the property mentioned in the schedule below and you having agreed to purchase the same. The value of the property being fixed by some respectable person at Rupees 58,00,000/-(fifty eight lakh)being the highest price, out of that I upon receiving in cash Rupees 2,00,000/- and the remaining amount through SBI by cheque of SBI Bank Panagarh market branch, from you I have received.

NOTARY SANKAR SARKAR NOTARY Reg. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

Sd/-Surya Narayan Das
Sd/-Swaleha Bano

I upon receiving the same from you at a time knowing the same as a proper price on this deed do execute this deed of sale in your favor and admit promise declare and make it known that whatever right title interest I had and have in the property mentioned in the schedule the same from this day being extinguished forever so far I am concerned devolve on and vest in you in with absolute right. You from this day being the owner and possessor of the property mentioned in the schedule vested with all rights go on enjoying and possessing the same down to your sons son and heirs in succession in perfect happiness and at your sweet will. You from this day being the owner and possessor go on enjoying and possessing the same by paying fixed revenue to the sheresta of the owner in your name and effecting mutation in your favor in the sheresta of the Zamindar West Bengal government with power to effect all kinds of transfer such as gift, sale etc. down to your son sons sons and heirs in succession. To that I

NOTARY
SANKAR SARKAR
NOTARY
No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

along with my heir shall not be entitled to raise any plea or objection or make any claim or contention, even if it is done the same will be treated as void and inadmissible. I do sell the property mentioned in the schedule to you in a state free from encumbrance and defect. If in future any hindrance is created in respect of your right and possession I along with my heirs shall restore your possession at our cost and I remain bound and liable to do the same. Otherwise I remain bound to refund the entire amount of consideration with interest at per the rate prevailing at that time. To this import I in a composed state of mind in good faith out of our own accord having received the entire amount of consideration at a time, do execute this deed of absolute sale in your favor. Finish. Dated 20th Baisakh 1429 B.S. corresponding to 4th May 2022 A.D.

Sd/-Surya Narayan Das
Sd/-Swaleha Bano

Schedule: particulars of the property.

District west Bardhaman, P.S. Kanksa, Sub-division and ADSR office Durgapur, JL number 88 at Mauza

NOTARY SANKAR SARKAR NOTARY Reg. No.-54631 Expiry Date 2025/30 GOVT. OF INDIA

3XE

Prayagpur, Khatian number LR 1952 (one thousand nine hundred fifty two) Jamindar West Bengal Government on its behalf BL&LRO Kanksa, District west Bardhaman. Dag number RS and LR (523), homestead land 8 decimal is sold to you along with this deed as per the plan annexed. The portion encircled by red is sold to you. The said plan will be treated as a part of this deed, having rayati possessory right. Total jama annually fixed is payable. The said property will be used for commercial purpose. The said property is not included in any government acquired land. There is no house on the same.

Four boundaries respectively:-

on the north Dag number 515 and 2178,

on the south 150 feet wide pakka road,

on the east Dag number 523,

on the west 4 feet kachcha road.

In this deed an additional page number 1 'Ka' the full name and color passport size photo and fingerprints of two hands of the vendor and vendee are attested. It will be treated as a part of the original deed.

NOTARY
SARKAR
TARY
No.-54631
Expiry Date
2025/30

Sd/-Surya Narayan Das
Sd/-Swaleha Bano

Deed written and prepared by:-

This deed is prepared by me on seeing the record and deed and as per the instruction of the executant and I have read over the same and explained the purports of this deed.

Sd/-Raj Kumar Karmakar, license number DPR 44 ADSR office Durgapur-16.

Typed by:- Prasenjit Pattur (PRASENJIT PATTUR) , ADSR office City Centre Durgapur 16.

Witnesses:-

(1)Raji Ahmed Khan, son of late Abdul Matin Khan, Panagarh Bazar, P.O. Panagarh Bazar, P.S. Kanksa, District P. Bardhaman, 713148. Z. Abdul Alim, Panagarh Prayagpur.

Acknowledgment letter of receipt of money. In a Separate page.

Date	Name of Bank	Cheak Number	Value
16-02-2022	State Bank branch, Panagarh	733960,	3,00,000/-
17-02-2022	State Bank branch, Panagarh	7684591	3,00,000/-

19-02-2022	State Bank branch, Panagarh	733961	3,00,000/-
19-02-2022	State Bank branch, Panagarh	684592	3,00,000/-
23-02-2022	State Bank branch, Panagarh	684593	3,00,000/-
24-02-2022	State Bank branch, Panagarh	684594	3,00,000/-
26-02-2022	State Bank branch, Panagarh	733962	3,00,000/-
03-03-2022	State Bank branch, Panagarh	684595	3,50,000/-
05-03-2022	State Bank branch, Panagarh	684596	3,50,000/-
08-03-2022	State Bank branch, Panagarh	684597	3,00,000/-
10-03-2022	State Bank branch, Panagarh	684598	3,00,000/-
12-03-2022	State Bank branch, Panagarh	684601	3,00,000/-
15-03-2022	State Bank branch, Panagarh	684600	3,00,000/-
26-03-2022	State Bank branch, Panagarh	684602	3,50,000/-
02-04-2022	State Bank branch, Panagarh	684603	3,50,000/-
04-04-2022	State Bank branch, Panagarh	733963	3,00,000/-
12-04-2022	State Bank branch,	733964	3,00,000/-

	Panagarh		
12-04-2022	State Bank branch, Panagarh	684604	3,00,000/-
04-05-2022	----	**Cash**	2,00,000/-
Total	Rupees 58,00,000/-		

Surya Narayan Das,

Signature of the executant.

Translators note in a separate page.

Fingerprints and signature of the executant, vendor and vendee are given.

Registered in book number 1, volume number 2306-2022, page from 142034 to 142050, number 230604828 for the year 2022.

Certified to be the English translation of a Deed of Sale in Bengali.

23/2/26

R Islam
Rtd. Senior Interpreting Officer (C)
O.S. High Court, Calcutta

NOTARY
SANKAR SARKAR
NOTARY
Regn No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

-35- 91

Banglarbhumi - বাংলার ভুমি

জেলাঃ **পশ্চিম বর্ধমান**
ব্লকঃ **কাঁকসা**
মৌজাঃ **প্রয়াগপুর**

(Live Data As On 15/02/2026,19:52:15)
জে.এল নং : 088 **থানা :** কাঁকসা

খতিয়ান নং :	**1388**
রায়তের নাম :	গুরুগতি দাস
পিতা/স্বামী :	করুনাময়
রায়তের ধরণ :	ব্যাক্তি
ঠিকানা :	প্রয়াগপুর
জমির পরিমাণ:	0.49 একর
দাগের সংখ্যা :	6

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

(* দাগের অত্রসত্ত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রসত্ত্বের অংশ অনুসারে নির্ধারিত হইবে।)

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
518	বাস্তু	0.5835	0.0700	Nil	Nil Remarks
523	বাস্তু	0.1250	0.0800	Nil	Nil
772	বাইদ	1.0000	0.1800	Nil	Nil
774	বাইদ	1.0000	0.0300	Nil	Nil
775	বাইদ	1.0000	0.0300	Nil	Nil
776	বাইদ	1.0000	0.1000	Nil	Nil

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regn. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-38A-

Banglar Bhumi

District: Paschim Bardhaman

Block: Kankasa

Mouza- Prayagpur

Data as on 15.02.2026

J.L. No. 088, Police Station: Kanksa,

Khatian No. 1388

Raiyat's naeme: Gurugati Das

Father/husband: Karunamoy

Status of raiyat: Person

Address: Prayagpur

Arae of land: 0.49 acre

Numbers of plots: 6

Description and quantity of the plot(s) of this ownership/tenure:

(*The exact quantity of the land under this holding within the plot shall be determined according to the share of this holding in the plot.)

Plot Nos.	classification	share	share area (acre)	possessor	Remarks
518	homestead	0.5835	0.0700	Nil	Nil
523	homestead	0.1250	0.0800	Nil	Nil
772	baid	1.0000	0.1800	Nil	Nil
774	baid	1.0000	0.0300	Nil	Nil
775	baid	1.0000	0.0300	Nil	Nil
776	baid	1.0000	0.1000	Nil	Nil

NOTARY SANJAN SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-36- 92
-95- -44-

B

জেলা- পশ্চিম বর্ধমান খতিয়ান নং- ১১৫৪ [২০০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ৫৮৮ থানা- কাঁকসা

(১) রাজস্ব- ০.০০ টাকা

(২) জমির পরিমান(এ)- ০.০৮০০ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	সত্যনারায়ন দাস	রায়ত	
পিতা-	লক্ষীনারায়ন		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান একর	হেক্টর
৫২৩	বাস্তু		০.৯৯০০	০.০৮০০	০.০৮০০	

মোট দাগের সংখ্যা- এক মাত্র

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)
Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:3473

 ২৯/০৪/২০২৪ ১২:২৭ PM

Digitally signed by ARKA KABIRAJ
Date: 2024.04.29 12:16:18 PDT

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-3~~X~~A-

District: Paschim Bardhaman		khatian No. 1954 (2303088)	
Mouza- Prayagpur J.L. No. 088		Police Station- Kanksa	
(1) Revenue- 0.00 Rupees			
(2) Area of land(acre)- 0.0800		(3) Total numbers of plots- 1	
	(4) Details of possessor of title/holding		
Name	Satyanarayan Das	Raiyat	
Father	Lakshminarayan		
Adress	self		

(7) Land under personal possession of this right/title holder

Plot No.	classification	remarks	Total area	share	share area acre/hectre
523	Homestead		0.9900	0.0833	0.0800

Total numbers of plot- only one

29.04.2024 12.27PM

NOTARY
SANJAY SARKAR
NOTARY
Regd. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

-৩২- -৩৩- -৯৩- -১২৭-

জেলা- পশ্চিম বর্ধমান খতিয়ান নং- ৫৫৪২ -১০৬- [২৩০৩০৮৮]

মৌজা- প্রয়াগপুর জে.এল.নং- ০৮৮ থানা- কাঁকসা

(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 21/06/2022

(২) জমির পরিমান(এ)- ০.০৮ (৩) মোট দাগের সংখ্যা- ১

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	স্বানেহা বানু	রায়ত	
স্বামী-	আব্দুল রাজা		
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান একর	হেক্টর
৫২৩	বাস্তু		০.৯৯	০.০৮০৮	০.০৮	

আমত খং নং - 1952

মোট দাগের সংখ্যা- এক মাত্র

Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act I of 1872)
Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.:7381

Page ১ of ১ ২১/০৬/২০২২ ০৪:৪৪ PM

Digitally signed by ARKA KABIRAJ
Date: 2022.06.21 16:41:35 IST

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

-37A-

District: Paschim Bardhaman		khatian No. 5542 (2303088)	
Mouza- Prayagpur J.L. No. 088		Police Station- Kanksa	
(1) Revenue- Rupees		Date of preparation of khatian- 21.06.2022	
(2) Area of land(acre)- 0.08		(3) Total numbers of plots- 1	
	(4) Details of possessor of title/holding		
Name	Swaleha Banu	Raiyat	
Husband	Abdul Raja		
Adress	self		

(7) Land under personal possession of this right/title holder

Plot No.	classification	remarks	Total area	share	share area Acre/hectre
523	Homestead		0.9900	0.0808	0.08

Total numbers of plot- only one

21.06.2022 04.44PM

NOTARY
SANKAR SARKAR
NOTARY
Regd. No.- 54631
Expiry Date
8/05/30
GOVT. OF INDIA

84

2025:CHC-AS:2110-D

D/L.6.
November 19, 2025.
MNS.

WPLRT No. 180 of 2025

Gurugoti Das and others
Vs.
The State of West Bengal and others

Mr. Supratim Dhar, Sr. Adv.,
Mr. Santimay Bhattacharyya,
Mr. Manish Kumar Das,
Mr. Anirban Das

... for the petitioners.

Sk. Md. Galib, Sr. Govt. Adv.,
Mr. Kapil Guha

...for the State.

Mr. Bishajib Ghosh,
Mr. Steven S. Biswas

...for the respondent nos. 4 to 9.

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

1. Without going into the details of the matter, the present challenge has been preferred against the refusal to grant stay of operation of a notice issued under Section 4C(5) of the West Bengal Land Reforms Act, 1955 (in short "the 1955 Act") to the petitioners for restoration of a property on the ground that the petitioners have been attempting to fill up a water body.

2. At the outset, learned Senior Government Advocate hands over a bunch of documents, including the photocopy of a report authored by the District Land & Land Reforms Officer, Paschim Bardhaman, in paragraph no. 6 of which it has been stated that the BL & LRO, Kanksa

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

could not proceed further with regard to the said notices under Section 4C(5) of the 1955 Act, as the matter is *sub judice* before different judicial forums, including the WBLR&TT, and this Court,.

3. Since the present challenge itself is against an order whereby stay of operation of the self-same notices was refused by the Tribunal, in view of the stand now taken by the DL & LRO, the prayer for stay becomes redundant, since the DL & LRO has undertaken not to proceed further in pursuance of the said impugned notices.

4. Accordingly, WPLRT No. 180 of 2025 is disposed of in terms of the above observations, keeping on record the copy of the said report handed over by the learned Senior Government Advocate.

5. It is expected that the original application, bearing OA No. 2078 of 2025 (LRTT), pending before the West Bengal Land Reforms and Tenancy Tribunal, in connection with which the present writ petition has been preferred, shall be disposed of as expeditiously as possible, preferably within six months from the date of communication of this order to the said tribunal.

6. In view of the undertaking of the DL & LRO, the respondent authorities shall abide by the same and not take any steps during pendency of the matter before the Tribunal in pursuance of the impugned notices under Section 4C(5) of the 1955 Act.

7. There will be no order as to costs.

NOTARY SANKAR SARKAR NOTARY Regd. No.-54631 Expiry Date 8/05/30 GOVT. OF INDIA

2025:CHC-AS:2110-D

8. Urgent certified copies of this order, if applied for, be made available to the parties upon compliance with the requisite formalities.

(Supratim Bhattacharya, J.) (Sabyasachi Bhattacharyya, J.)

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

O.A. NO. 72 OF 2025/EZB

In the matter of:

Prakash Das

...Applicant

- Versus –

The State of West Bengal & Ors.

...Respondents

NOTARY
SANKAR SARKAR
NOTARY
Regn. No.-54631
Expiry Date
8/05/30
GOVT. OF INDIA

OBJECTION ON BEHALF OF THE RESPONDENT NOS.10, 18 AND 33 AGAINST THE REPORT

24 FEB 2026

MR. SANTIMAY BHATTACHARYYA

Advocate

Bar Association, Room No. 5,

High Court, Calcutta

Mobile No. 9433303823.